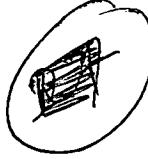


CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A. No. 119/2001

IN

OA No. 372/2000



New Delhi: this the 26 day of MARCH, 2001.

HON'BLE MR.S.R.ADIGE VICE CHAIRMAN (A)

HON'BLE DR.A.VEDAVALLI, MEMBER (J)

B.K.Vashishta,
S/o Shri P.Singh,
R/o B-50, Gali No.2, North Chhajjupur,
Shahdara,
Delhi

....Applicant

Versus

Govt. of NCT of Delhi,
through
Chief Secretary,
Govt. of NCT of Delhi,
5, Sham Nath Marg,
Delhi.

2. The Secretary Education,
Govt. of NCT of Delhi,
Old Secretariat,
Delhi.

3. Director of Education,
Directorate of Education,
Old Secretariat,
Delhi.

4. Joint Director of Education,
Directorate of Education,
Establishment II Branch,
Old Sectt.,
Delhi.

....Respondents.

ORDER (BY CIRCULATION)

S.R.Adige, VC(A)

Perused the RA.

2. None of the grounds contained therein bring it within the scope and ambit of Section 22(3)(f) AT Act read with Order 47 Rule 1 CPC.

3. Under the guise of an RA applicant has sought to reargue the entire case as if it was an appeal which is not permissible in law.

(2)

- 2 -

4. RA is rejected.



A. Vedavalli
(DR. A. VEDAVALLI)
MEMBER (J).

S. R. Radige
(S. R. RADIGE)
VICE CHAIRMAN (A).

/ug/